NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 15-16 of 2019 in
Company Appeal (AT) (Ins) No. 483 of 2018

IN THE MATTER OF:

EIH Ltd. **....Petitioner/ Applicant**

Vs.

Subodh Kumar Agrawal **....Respondent/Contemnor**

Present:

For Petitioner/ Applicant:	**Mr. Sudipto Sarkar, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Saikat Sarkar, Mr. Devesh Ajmani and Mr. Shambo Nandy, Advocates**
For Respondent/ Contemnor:	**Mr. Sumant Batra, Ms. Srishti Kapoor and Mr. Nikhil Jain, Advocates and Mr. Subodh K. Agarwal for RP.**

O R D E R

22.08.2019: Learned counsel for the Petitioner prays to withdraw the contempt cases with liberty to file an application, if the resolution professional do not admit the claim. However, we are not inclined to express any opinion.

In view of the prayer made by learned counsel for the Petitioner, contempt proceeding is dropped and Contempt Case (AT) No. 15-16 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc